

Regarding posts of ILS lying vacant

2018. SHRIMATI SASIKALA PUSHPA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that more than 44 posts of Indian Legal Service (ILS) are lying vacant;

(b) if so, the details thereof, viz. name of the post, place of post, nature of duty performed by holder of this post, etc.;

(c) the reasons for which they are lying vacant; and

(d) the details of the steps taken by Government to fill them in a time-bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) Yes, Sir.

(b) The details are given in the Statement (*See below*).

(c) The vacancies in different grades of the Indian Legal Service are filled by direct recruitment as well as by promotion in consultation with the UPSC and Department of Personnel and Training. However, over a period of time the vacancies could not be filled up due to litigation and the fact that regularly appointed eligible officers are not available for promotion in some grades.

(d) The Government is making every effort to ensure to end the litigation and fill up the vacant posts timely. Steps have also been taken to amend ILS Rules, to speed up the process of filling up of vacancies.

Statement*The details of vacant posts of Indian Legal Service*

Sl. No.	Name of the Post	Number of Vacancies	Place of Posting	Nature of the duties performed by the holder of these posts
1	2	3	4	5
Department of Legal Affairs				
1.	Joint Secretary and Legal Adviser	09	New Delhi/ Mumbai/Kolkata	(i) to give advice on all matters referred by the various Ministries/Departments of the Government of India. (ii) to look after Government litigation work.

1	2	3	4	5
				(iii) to conduct court cases and to appear in courts on behalf of the Central Government, wherever required and to perform administrative and other works as may be assigned.
2.	Additional Legal Adviser	20	New Delhi/ Mumbai/Chennai/ Bengaluru	-do-
3.	Deputy Legal Adviser	15	New Delhi/ Kolkata/Mumbai/ Chennai/Bengaluru	-do-
4.	Senior Government Advocate	02	New Delhi/ Kolkata/Mumbai	-do-
5.	Additional Government Advocate	02	New Delhi/ Kolkata/Mumbai	-do-
6.	Deputy Government Advocate	01	New Delhi	-do-
7.	Assistant Government Advocate	01	New Delhi	-do-
Legislative Department				
1.	Joint Secretary and Legislative Counsel	01	New Delhi	(i) Drafting of Bills to be introduced in Parliament and Ordinances to be promulgated by the President. (ii) Drafting Regulation, Presidents' Acts etc. and vetting of Statutory Rules, Orders, Regulations etc. and To assist Parliamentary Committees in their business relating to legislations.

1	2	3	4	5
2.	Additional Legislative Counsel	01	New Delhi	Drafting of Bills, Ordinances and Constitutional Amendments, Scrutiny and Vetting of Statutory Rules and Orders etc. examining legal issues relating to legislative drafting and giving opinion thereon. Scrutiny of Notes for the Cabinet involving legislative proposal.
3.	Deputy Legislative Counsel	04	New Delhi	-do-
4.	Assistant Legislative Counsel	09	New Delhi	-do-
Law Commission of India				
1.	Deputy Law Officer	03	New Delhi	Research Work
2.	Assistant Law Officer	04	New Delhi	Research Work

Corruption in judiciary

2019. SHRI M. P. VEERENDRA KUMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has taken note of the allegations of rampant corruption in the judiciary;

(b) the number of such complaints received during each of the last three years;

(c) the details of the mechanism being followed to deal with the complaints against Judges; and

(d) whether Government proposes to take effective steps on judicial accountability issue?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (d) Representations alleging corruption in judiciary are received by the Government from time to time. As per the established "In-House